

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-04-2024 AT 10:30 AM**

**CP(IB) No. 37/9/HDB/2018**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Harindera Cargo Carriers Pvt Ltd

**...Operational Creditor**

**AND**

Aster Building Solutions Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Ms Akanksha Nehra, for SRA present through Video Conference

Smt Mummaneni Vazra Laxmi, Agent/Chairman of the Monitoring Committee present physically.

The Chairman of the Monitoring Committee has been filed a compliance memo and states that nothing remains for her to comply in terms of the approved resolution plan however learned counsel for the SRA seeks three days' time to file prohibitory order. At request matter adjourned as a last chance to 05.04.2024, in default opportunity stands closed and petition will be disposed of.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**